

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 5TH DAY OF MAY, 2020 / 15TH VAISAKHA, 1942

B.A. TMP No. 122 / 2020

(RC01(S)/2020CBI/CVPM OF CBI – Originally Crime No.349/2019 of Peermade Police Station which is re-numbered as Crime No. 390/CBI/IDK/R/19 Idukki District

**Petitioner/1st Accused:**

K.A.Sabu, aged 46 years,  
S/o Antony, Kuruppassery House, Perumpilly Kara,  
Manjapetty,Njarackal Village, Kochi Taluk,  
Ernakulam District

Adv. Thomas J.Anakkallunkal

Vs.

**Respondents State &Complainant:**

1. Central Bureau of Investigation, Special Crimes Branch,  
TC 76/17557/5 Muthathara, Valakkadv P.O.,  
Thrivuananthapuram, Represented by Special Prosecutor,  
CBI, High Court of Kerala, Ernakualm.

Sri. Ajith Murali, PP

Sri. Santhosh Peter, Sr.PP

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 05.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**P.V.KUNHIKRISHNAN, J**

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B.A.TMP. No.122 of 2020  
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Dated this the 5<sup>th</sup> day of May, 2020

**O R D E R**

The counsel for the petitioner submitted that this Court already granted bail to the petitioner. In the light of the above fact, this bail application is closed.

**P.V.KUNHIKRISHNAN, JUDGE**

VPK